

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 204**  
**IB-417/ND/2022**

**IN THE MATTER OF:**  
**Karur Vysya Bank**

... **Applicant/Petitioner**

**Versus**

**Mr Vaibhav Singhal**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 17.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Vijay Kumar

**ORDER**

None appears on behalf of the RP. We notice that even on the last date i.e. 07.10.2022, none appeared on behalf of the RP. The RP Mr. Vishva Deep Sharma, though appointed vide order dated 03.08.2022 has failed to file the report within the stipulated period. Ld. Counsel for the Applicant/FC too confirms the RP has not contacted them till date.

The Applicant is directed to inform the RP Mr. Vishva Deep Sharma to remain present on the next date personally and explain the reasons for non-compliance of the order dated 03.08.2022. The Applicant and Court Officer is also directed to send a copy of this order to IBBI.

List on 05.12.2022.

  
**(L.N. GUPTA)**  
**MEMBER (T)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**